

[Mr. Speaker]

If, in spite of all that I said, the hon. Member gets up and goes on saying something, it shall not be recorded here, nor shall it go out into the public or into the newspapers. If he still persists, I shall have to ask him to keep out of the House and not disturb the proceedings. But he has not gone to that extent today.

Shri Braj Raj Singh: Could I seek a clarification about the interpretation of the rules?

Mr. Speaker: Not now.

Shri Braj Raj Singh: About the interpretation of the rules.

Mr. Speaker: Not now.

Shri Braj Raj Singh: I am helpless. You are not giving me an opportunity to get a clarification about the interpretation of the Rules of Procedure.

Mr. Speaker: Not now. Now, Papers to be Laid on the Table.

12.10 hrs.

PAPERS LAID ON THE TABLE

ANDAMAN AND NICOBAR ISLANDS PREVENTION OF FOOD ADULTERATION RULES

The Minister of Health (Shri Karmarkar): I beg to lay on the Table a copy of Notification No. 241/32-2/60-J published in the Andaman and Nicobar Gazette dated the 26th October, 1960 containing the Andaman and Nicobar Islands Prevention of Food Adulteration Rules 1960, under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954. (Placed in Library, See No. LT-2481/60.)

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table a copy of each of the following Orders, under

sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Indian Maize (Prohibition of use in Manufacture of Starch) Amendment Order, 1960 published in Notification No. GSR 1364 dated the 18th November, 1960;
- (ii) The Madhya Pradesh Rice Procurement (Levy) Order, 1960, published in Notification No. GSR 1405 dated the 24th November, 1960;
- (iii) The Madhya Pradesh Rice (Movement Control) Amendment Order, 1960 published in Notification No. GSR 1406 dated the 24th November, 1960; and
- (iv) The Interzonal Wheat Movement Control (Third Amendment) Order, 1960, published in Notification No. GSR 1407 dated the 24th November, 1960. [Placed in Library. See No. LT-2482/60.]

12.11 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

ACCIDENT AT BHAKRA DAM ON 13TH NOVEMBER, 1960

Shri D. C. Sharma (Gurdaspur): Under rule 197, I beg to call the attention of the Minister of Irrigation and Power to the following matter of urgent public importance, and I request that he may make a statement thereon:—

“The accident to one of the Potential Transformers at Bhakra Dam on 13th November, 1960, resulting in the death of one workman and injuries to another.”

The Minister of Irrigation and Power (Hafiz Mohammed Ibrahim): For supply of power to the Hindus-